

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CC 8986

Petition(s) for Special Leave to Appeal(Civil)...../2002

(From the judgement and order dated 05/12/2001 in CWP 5869/01
of The HIGH COURT OF DELHI AT N. DELHI)

UNION OF INDIA & ORS.

Petitioner (s)

VERSUS

NARENDER SINGH

Respondent (s)

(for c/delay in filing/refiling SLP and office report and with I.A.3
appln. for permission to file addl. documents.)

Date : 24/02/2003 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.B. SHAH
HON'BLE MR. JUSTICE ARUN KUMAR

For Petitioner (s)

Mr.P.P. Malhotra,Sr.Adv.,
Mr.Hemant Sharma,Adv.,
Mr.D.S. Mahra,Adv.

For Respondent (s)

UPON hearing counsel the Court made the following

O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....J
.SP2

Delay condoned.
Leave granted.

.SP1

(Vijay Kumar Sharma)
AR cum PS to Hon'ble Judge

(Janki Bhatia)
Court Master